RTI Annual Return Information System Ousterly Return Form

Public Authority: Department of Legal Affairs
Quarter: lat Quarter (April-June)2023-2024

* Block! (Details about the requests and appeals)

Days. (ac		6 ledfrietz min abbumm)		Progress dur	ing Quarter	
	Opening Batance as on begining of	No. of application received as transfer from other PAs uls 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transfered to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied
Requests	11	475	41	154	13	342
First	18	NA	41	NIA	38	6
Appeals					CPIOs designated	Total no. Of AAs
		Total no. Of	CAPIOs designated	lossi no. Ur	17	designated 6

* Block II (Details about fees Collected,penalty imposed and disciplinary action taken)

* Block II (Details about fees Coll.	ected, penalty imposed and de	Lipsian Juconia and	No. Of Cases where disciplinary action taken
Registration Fee Collected(in Rs.) uls 7(1)	ADDI. Pee Concentage	Penalty Amount Recovered in Rs.) as directed by CIC u/s 20(1)	against any Officer u/s 20(2)
Collected/in res.) ure r(1)			
1430	0		

* Block III (Datails Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests flateward Sections Of RTI Act 2006

0		0	0	0	0	0	0	0					
	ь	c	0					+					0
ирспокт	971					9	b	1	1	9	11	24	other
ection	911												

A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority?	Provide the detailfuRL of webpage, where the disclosure is posted (max 150 chars)
Yes	https://legalaffairs.gov.in/ffi/proactive- disclosure
B. Last Date of updating of Mandatory disclosure under Section 4(1)b	2018-10-20
C. Has the Mandatory Disclosure been audited by third party as per DOPT vide OM. No. 16/2011-IR dated 15-04-2013?	Provide the detailsURL of webpage, where the Audit report is posted (max 150 chara)
No. 1/6/2011-IR 44660 19-49-20 197 Yes	https://legalaffairs.gov.in/sites/default/files/Tr 22.pdf
D, Date of audit of Mandatory disclosures under Sec. 4(1)(b)(Format dd/mm/yyyy)	2022-10-18

RTI Annual Return Information System Quaterly Return Form

Public Authority : Department of Legal Affairs Quarter : 2nd Quarter (July-Sept)2023-2024

Registration Fee

Collected(in Rs.) u/s 7(1) 1400

Block II (Details about fees Collected, penulty imposed and disciplinary action taken)

Rs.) u/s 7(3)

and the same		u requests and appeals)		Progress dur	ing Quarter	
	Opening Balance as on begining	No. of application received as transfer from other PAs uls 6(3)	Received during the Quarter(Including cases transferred to other PAs)	No. of Cases transfered to other PAs uls 6(3)	Decisions Where requests/appeals rejected	Decisions Where requesta/appeals replied
	of		545	232	16	393
Requests	18	83				
First	15	NIA	39	NIA	44	4
Appeals						Total no. Of AAs
		Total no. Of	CAPIOs designated	Total no. Of	CPIOs designated 18	designated 5

Addl. Fee Collected(in Penalty Amount Recovered(in Rs.) as No. Of Cases where disciplinary action taken

directed by CIC u/s 20(1)

						PARE	ant Section					Section	
Section	\$(i)						h	1	1	9	11	24	other
,	b	0	d	0		9			0	0	0	0	0
	0	0	. 0		0	0							
			Ye				4/570				2029-12-2		
		updating				er Section				- cata the	Applit IRI	of webpage,v	where the Audit report is
								vide UN		IONNA UN		d (max 150 c	tvara)
C. He	is the Mar	datory D	isclosure	been audi	ted by the	to party on							
C. He		edatory D R dated 1:	isclosure 5-04-2017 Ye	17	ted by the	a party or							rv.in/sibealdefault/files

RTI Annual Return Information System Quaterly Return Form

Progress during Quarter

Public Authority : Department of Legal Affairs

Quarter : 3rd Quarter (Oct-Dec)2023-2024	
* Block I (Details about the requests and appeals)

	Opening Balance as on begining	No. of application received as transfer from other PAs u/s 6(3)	Quarter(in	during the duding cases to other PAs)	No. of Cases transfered to other PAs ula 6(3)	Decisions Where requests supposts rejected	Decisions Where requests/appeals replied
	af	96	400		165	4	301
godneap	15	36			MA	14	4
First Appeals	6	NA	38		NIA		Total no. Of AAs
			(CAPIOs desig			CP10s designated 14	designated 7
		leas Collected penalty imp	osed and disops	many account and	Recovered(in Rs.) as	No. Of Cases when	e disciplinary action take
Re	gistration F	ee Addl. Fee Col		directed b	y CIC uis 20(1)	against an	y Officer u's 20(2)
Collect	Contolination		-4-1		0		0
	4302	0					

	No. Of times various provisions were involved while rejecting requests flatevant Sections Of RTI Act 2005		
	Helicology Section Commission	Section	
O cation #(i)			

						HEX	Vern Jecon		ACT 2000			Section	
Section 8	(0)									9	11	24	other
,	b	0	d	e	f	9	п		-			0	0
	0	0				0	0	. 0					

8.0.4 17 Donals Propervie (National Protession 1 A. In the Standard Protession 1 A. In the St							0	0	0		0	0		
A to the Manisteriny Disclosures valver fiese. (1) to ground on the Welstein of Public Application 7 Yes B. Laid Date of Light States a Manistry Obstitutions valved Boston 4(1) to C. Laid Date of Light States a Manistry Obstitution valved Boston 4(1) to 2024-42-62 C. Laid Date of Light States Area muddled by Weld printy as per CODYT valve COM Poweld the initial Valve of Light States Area muddled by Weld printy as per CODYT valve COM The Manistry Obstitution States Area muddled by Weld printy as per CODYT valve COM Poweld the initial Valve of Light States Area Manistry States Area Ma	0	0	0				-							
A to the Nursitative Disclosures variet Sec. (1) to provide on the Visitative of Public Approxy 7 Yes B. Lace Chee of updating of Management of Sec. (1) C. Lace Chee of updating of Management varieties Section. (1) C. Lace Sec Nursitative of Section. (1) Personal to Management of Sections (1) Personal to Management of Sections (1) Personal to Management (1)														
A to the Manadary Characters what files (1) to place as a control of the Manadary Characters what files (1) to place as a control of the Manadary Characters what files (1) to place a control of the Manadary Characters what follows (1) to the Manadary Characters have added by tradigating as part COPT side CM. C. Line The Manadary Characters have added by tradigating as part COPT side CM. The Manadary Characters have added by tradigating as part COPT side CM. The Manadary Characters have added by tradigating as part COPT side CM. The Manadary Characters have added by tradigating as part COPT side CM. The Manadary Characters have added by tradigating as part COPT side CM. The Manadary Characters have a control of the Manadary Characters have a control of the CAPT side of the Manadary Characters have a control of the CAPT side of the Manadary Characters have a control of the CAPT side of the Manadary Characters have a control of the CAPT side of the Manadary Characters have a control of the CAPT side of the Manadary Characters have a control of the CAPT side of the Manadary Characters have a control of the CAPT side of the Manadary Characters have a control of the CAPT side of the Manadary Characters have a control of the CAPT side of the Manadary Characters have a control of the CAPT side of the Manadary Characters have a control of the CAPT side of the Manadary Characters have a control of the CAPT side of the Manadary Characters have a control of the CAPT side of the Manadary Characters have a control of the CAPT side of the Manadary Characters have a control of the CAPT side of the Manadary Characters have a control of the CAPT side of th	Block	IV (Details i	Regarding	Nandatory	Disclosur	es)				-	wide the c	weill IRL of	webpage,where	the disclosure is
The absolute of the section of the s	A. Is	the Manda	story Disc	osures un	der Sec.	4(1)(b) par - 2	sted on th	w Website	of Pubec	-		poeted	(max 150 chars)	
It is all bank optioning of Memoritary desirations varies Science 4.10. It is all bank optioning of Memoritary desirations are selected by their gardy as part CODPT vide COLD The Memoritary desiration between selected by their gardy as part CODPT vide COLD The Memoritary desiration between selected desiration of their selection of their desiration of their desirat				Yes	ALUIUM								daffairs.gov.in/r	E/proactive-
C. Has the Marciatory Displaces been auclised by third party as per COPT vide COA 10. 150/C011-81 states 55-64/20137 Yes Yes Tes				I h formalistic	ov diserios	une under	Section 4	4(1)(3						
Yes 22.pdf	C Ha	s the Mano	tatory Dis	dosure be	en audite	d by third	party sa p	per DOPT	vide OM	Po	ovide the	posted	(max 150 chars)	
2024-02-05	No. 1	6/2011-IR	dated 15-										ataffairs.gov.in/	sitee/default/filee/Ti
			of Manual	ton deri	sures un	der Sec. 4	(1)(b)(Fo	ermet did im	m(yyyy)			2024-02-0	5	

RTI Annual Return Information System Quaterly Return Form

Public Authority : Department of Legal Affairs Quarter : 3rd Quarter (Oct-Dec)2023-2024

BUCKTUS		e requests and appeals)	Progress during Quarter						
	Opening Balance as on begining	No. of application received as transfer from other PAs uls 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transfered to other PAs u/s 6(3)	Decisions Where requestal appeals rejected	Decisions Where requests replied			
	of		400	165	4				
Requests	15	86	400						
First			26	NA	14				
Appeals	6	NA				Total no. Of AAd			
	Total no. O		CAPIOs designated	Total no. Of	CPIOs designated 14	designated 7			

* Block II (Details about fees Collected, penalty in	ngosed and di	sciplinary action taxant

Block II (Details about fees Colle	ected penalty imposes and or	No. Of Cases where disciplinary action take			
	Aboi. Pee Concorragion	Penalty Amount Recovered(in Rs.) as directed by CIC u/s 20(1)	against any Officer u/s 20(2)		
Collected(in Rs.) u/s 7(1)	Rs.) u/s 7(3)		0		
4302	0				

Block	II (Detail	s Of variou	,n provisio	ms of Secto	No. Of time				ed while re Act 2005	jecting rec	quests.		
						HOUSE	Wart Section	gas or san				Section	
Section	in 8(1)									9	11	24	other
0	b	0	d	e	1	9	n		,		-		0

Block IV (Details Regarding Mandatory Disclosures) A. Is the Mandatory Disclosures under Sec. 4(1)(b) poeted on the Website of Public Authority?	Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars)			
Yes	https://legalaffairs.gov.in/rti/proactive- disclosure			
5. Last Date of updating of Mandatory disclosure under Section 4(1)b	2024-02-05			
 Last Date of updating of Mandazory Units State of the State of Date of Date of Mandatory Disclosure been audited by third party as per DOPT vide OM 	Provide the detektURL of webpage, where the Audit report is posted (max 150 chars)			
No. 1/6/2011-IR dated 15-04-2013?	https://legalaffairs.gov.in/sites/default/files/T			
Yes	22.pdf			
Date of audit of Mendatory disclosures under Sec. 4(1)(b)(Format dd/mm/yyyy)	2024-02-05			